

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH; JODHPUR**

**Original Application No.155/2011**

Date of decision:27.05.2011

**Hon'ble Dr. K.B. Suresh, Judicial Member.**

Ali Azam Siddique S/o Shri Tar Mohammed, aged about 36 years, by caste Musalman, R/o 503/2, Lancer Line, MES Colony Jodhpur, presently working as Junior Engineer (Civil), Garrison Engineer (Army) Central, Jodhpur

: Applicant.

Rep. By Mr. Manoj Bhandari : Counsel for applicant.

**Versus**

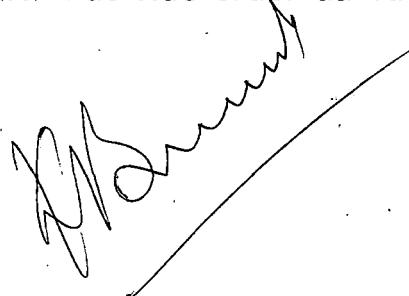
1. The Union of India through the Secretary, Ministry of Defence, Government of India, New Delhi.
2. The Engineering-in-Chief, Military Engineering Services, Integrated Headquarter of MOD (Army), DHQ, PO, New Delhi-11.
3. The Chief Engineer, M.E.S., Southern Command, Pune-111001.
4. The Commanding Works Engineer (Army), MES, Jodhpur.
5. The Garrison Engineer (Army) Central, MES, Jodhpur.
6. The Chief Engineer, MES, Bhopal Zone, Bhopal.

: Respondents.

**ORDER (ORAL)**

Heard Shri Manoj Bhandari, the learned counsel for the applicant.

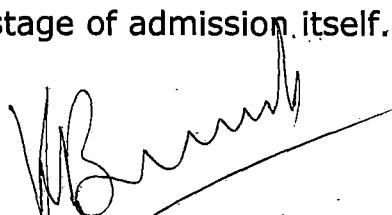
2. It would appear that the applicant was given a hard tenure posting at Banar (Jodhpur), which is a hard station, and after serving for three years, vide order dated 25.02.2009, the applicant was transferred to Jodhpur. But vide order dated 09.08.2010, he



was transferred to Gandhinagar (Ahmedabad), and vide order dated 25.09.2010 the applicant was again transferred to Udaipur.

3. The applicant has placed before me the Rules relating to the transfer, which I have perused. The impugned orders do not indicate the extreme exigency, which is required in the rules of transfer under administrative grounds in the special circumstances. His representation Annexure-A/5 and Annexure-A/7 are still pending. Therefore, the operation of Annexure-A/1 and Annexure-A/2, so far as it relates to the applicant, will be kept pending for a period of five months next. In the meanwhile within three months next, the respondents shall pass a reasoned and speaking order on the Annexure-A/5 and Annexure-A/7, and if the applicant still feels aggrieved, he will be at liberty to agitate the matter before this Tribunal again.

4. With the above observations and directions, the Original Application is disposed of at the stage of admission itself. No order as to costs.



[Dr. K.B. Suresh]  
Judicial Member